

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2351
ANSWERED ON:11.03.2010
UNIFORMITY FOR RETIREMENT AGE OF JUDGES
Reddy Shri Anantha Venkatarami

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is no any uniformity for retirement age of Supreme Court and High Court Judges;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken to bring uniformity for the retirement age of aforesaid Judges?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): The age of retirement of the Judges of the Supreme Court and High Courts is governed by the provisions of articles 124 and 217 of the Constitution of India respectively. Clause (2) of article 124 provides that every Judge of the Supreme Court shall hold office until he attains the age of sixty-five years. Similarly, Clause (1) of article 217 provides that every Judge of a High court shall hold office until he attains the age of sixty-two years. At present there is no proposal under consideration of the government to bring uniformity in the age of retirement of Judges of the Supreme Court and the High Court.